

**Notifications under the Customs Act, 1962
along with explanatory memoranda**

SHRIMATI SUSHILA ROHATGI: I also beg to lay—

(a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:—

(i) Notification G.S.R. No. 805, dated the 28th July, 1973

(ii) Notification G.S.R. No. 365(E), dated the 28th July, 1973

[Placed in Library See for (i) and (ii) No. LT-5374/73]

(iii) Notifications G.S.R. Nos. 366(E), and 367(E) dated the 30th July, 1973.

[Placed in Library See No. LT-5415/73]

(iv) Notification G.S.R. No. 385(E) dated the 7th August, 1973

[Placed in Library See No. LT-5416/73]

(v) Notification G.S.R. No. 850, dated the 11th August, 1973

(vi) Notification G.S.R. No. 851 dated the 11th August, 1973.

(vii) Notification G.S.R. No. 852, dated the 11th August, 1973

[Placed in Library See for (v) to (vii) No. LT-5575/73]

(b) Explanatory memoranda on Notifications mentioned at (a) (i) to (vii) above

[Placed in Library See No. LT-5575/73]

Notifications under the Central Excises and Salt Act, 1944 alongwith explanatory memorandum

SHRIMATI SUSHILA ROHATGI: I also beg to lay

(a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 38 of the Central Excises and Salt Act, 1944 —

(i) Notification G.S.R. No. 374(E), dated the 1st August 1973, publishing

the Central Excise (Seventh Amendment) Rules, 1973.

[Placed in Library See No. LT-5474/73]

(ii) Notification G.S.R. No. 846, dated the 11th August, 1973, publishing the Central Excise (Eighth Amendment) Rules, 1973

[Placed in Library See No. LT-5572/73]

(b) Explanatory memorandum on Notification mentioned at (a) (i) above [Placed in Library. See No. LT-5572/73.]

**Notifications of the Ministry of Finance
(Department of Revenue and Insurance)**

SHRIMATI SUSHILA ROHATGI: I also beg to lay a copy each (in English and Hindi, of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance) —

(i) Notification G.S.R. No. 375(E), dated the 1st August, 1973, together with an explanatory memorandum thereon

(ii) Notification G.S.R. No. 386(E), dated the 8th August, 1973, together with an explanatory memorandum thereon

[Placed in Library For (i) and (ii) See No. 5475/73]

(iii) Notification G.S.R. No. 387(E), dated the 8th August, 1973, issued under section 15 of the Customs Act, 1962, together with an Explanatory memorandum thereon

[Placed in Library See No. LT-5473/73]

**I. Sixth Annual Report and Accounts
(1971-72) of the Lubrizol India Ltd., and
related papers**

**II. Seventh Annual Report and Accounts
(1971-72) of the Engineers India Ltd., and
related papers**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956 a copy each (in English and Hindi) of the following papers:

I (i) Sixth Annual Report and Accounts of the Lubrizol India Limited, for

the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

[Placed in Library See for (i) and
(ii) No LT-5580/73]

(ii) Review by Government on the working of the Company

[Placed in Library See for (i) and
(ii) No LT-5624/73]

THE DEPUTY MINISTER IN THE
MINISTRY OF IRRIGATION AND
POWER (SHRI BALGOVIND VERMA)

Sir, I beg to lay on the Table a Supplementary Statement (in English and Hindi) on the flood situation in the country

[Placed in Library See No IT
5513/73]

Recent unearthing of huge stocks of food-grains and other essential commodities in certain parts of Delhi

SHRI BHUPESH GUPTA (West Bengal) Sir, I beg to call the attention of the Minister of Agriculture to the recent unearthing of huge stocks of foodgrains, cement and vegetable oil in certain parts of Delhi and the measures taken by Government to unearth such stocks for speedy distribution among the public.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB SHINDE) Sir the Government have, in the recent past, more than once requested the State Governments and Union Territory Administrations to undertake appropriate steps to maintain adequate availability of essential commodities at fair prices. However, in the present

The Government are determined to continue their efforts to ensure adequate availability of essential commodities and to secure their equitable distribution at fair prices to the community. Government would succeed in this if maximum efforts are made to ensure higher level of production of these essential commodities and at the same time strong action is taken against black marketeers etc. However, it is not possible to deal with the menace of black-marketiers and hoarders with the executive efforts alone. There is an urgent need to mobilise public opinion against them. I would request hon. Members to lend a helping hand to the Government in its efforts.

[MR DEPUTY CHAIRMAN in the Chair]

SHRI BHUPESH GUPTA Sir I am a little surprised that the statement does not refer to the fact that the recent raids on the 24th and 25th have been initiated and organised by the public and in this case under the auspices of our party under the de hoarding campaign. I am surprised that he has also not mentioned the fact that earlier the Youth Congress had earlier reported to the Civil Supplies Department.